

(ब) यदि हां, तो कब तक और यदि नहीं, तो क्यों ?

रैल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) जी हां ।

(ग) और (घ). भागलपुर और किऊल के बीच दोहरी लाइन बिछाने तथा राष्ट्रीय क्षमता में वृद्धि करने के लिए एक इंजीनियरी एव यातायात सर्वेक्षण तथा भागलपुर और बरहरवा के बीच एक यातायात सर्वेक्षण किया जा रहा है । सर्वेक्षण रिपोर्ट प्रस्तुत हो जाने और इसकी जांच कर लेने के बाद ही कोई निर्णय लिया जा सकता है ।

Utilisation of U.K. grant for Namrup Fertilizer Plant

2851. SHRI SOMNATH CHATTERJEE: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has decided to utilise the British grant to the extent of dollar 10 million for the expansion of the Namrup fertilizer plant;

(b) if so, details thereof;

(c) whether that grants have got some certain conditions, and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (d). Yes, Sir It is proposed to avail of a possible credit from UK to meet a part of the foreign exchange cost involved in setting up a gas based fertilizer plant in Assam (proposed location Namrup). A fertilizer appraisal mission from the Overseas Development Ministry, UK, has also recently visited the country and appraised the proposed project. The details of the credit offered by the

ODM, UK, have, however, not yet been finalised.

Discussions with Bihar State Minister to amend Company Law

2852. SHRI SOMNATH CHATTERJEE. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that he had a discussion with the Bihar State Minister for Mining and Technology for the amendment to Company Law in regard to the Bihar State Government's demand of maintaining the coal and mineral ores head offices in Bihar, and

(b) if so, the details of the discussions thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):

(a) and (b). This matter was mentioned by the Bihar State Minister sometime ago during the course of a discussion. It was explained to him that the companies have the right to establish their offices at the places of their choice and that the matter can be examined if the Government of Bihar has any problems in this regard.

Delhi High Court order on appointment of New Directors of Swadeshi Cotton Mills

2853 SHRI MOHAN LAL PIPIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state.

(a) whether it is a fact that the Delhi High Court has restrained the new Directors appointed by the Company Law Board on the Board of Swadeshi Cotton Mills Company Limited, Kanpur, headed by Shri B. M. Kaul from functioning;

(b) if so, whether the Government has gone in an appeal to the Supreme Court; and

(c) what further measures have been or are being taken by the Government to check the irregularities of working of Swadesh Cotton Mills Company Limited?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN)

(a) Yes, Sir The Delhi High Court has passed an order dated the 18th Jan, 78 staying the operation of the order passed by the Company Law Board on the 17th Dec, 77 appointing its seven nominees headed by Shri B M Kaul as Directors on the Board of M/S Swadesh Cotton Mills Company Limited except in regard to three of its nominees who will be invited to the meetings of the Board of Directors but will not be allowed to vote

(b) and (c) Petition for special Leave to Appeal under Article 136 of the Constitution along with Application for stay of operation of the order of the High Court appealed from has been filed on 10th March, 1978 in the Supreme Court

Delimitation of Constituencies

2854 SHRI R KOLANTHAIVELU Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) the position in respect of delimitation of constituencies on the basis of latest growth of population etc ,

(b) the criteria for keeping a reserved constituency for three or more terms and

(c) the basis to make a constituency reserved and convert it to open constituency?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV) (a) Under articles 82 and 170 of the Constitution until the relevant figures for the first census taken after the year 2000 have been published it shall not be necessary to re-adjust the allocation of seats in the House of the

People to the States or to re-adjust the total number of seats in the Legislative Assembly of each State and the division of each State into territorial constituencies under those articles

(b) and (c) Reservation or de-reservation of constituencies, as the case may be, is made under the provisions of articles 330 and 332 of the Constitution and such other laws passed by Parliament, from time to time, on the subject

वाराणसी लोको मंड

2855 श्री रामानन्द सिंघारी क्या रेल मंत्री यह बताने की कृपा करेंगे

(क) क्या पूर्वोत्तर रेलवे पर वाराणसी लोको मंड में कुछ ऐसे कर्मचारी हैं जो कोई काम नहीं करते या उच्च अधिकारियों का निजी काम करते हैं और अपना बतन ले रहे हैं और

(ख) यदि हा, तो प्रति वर्ष सरकार को इस प्रकार लगभग पचास हजार रुपये की हानि पहुँचाने के लिए उत्तरदायी अधिकारियों के नाम क्या हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण)

(क) और (ख) अभी हाल ही में पूर्वोत्तर रेलवे के वाराणसी लोको मंड के रनिंग और धनुरक्षण कर्मचारियों द्वारा काम पर न आने और/या अपने प्राबलित कार्य को ठीक तरह से न करने या समय पर काम न करने के कुछ मामले हुए हैं। दोषी कर्मचारियों के विरुद्ध विभागीय कार्रवाई की गई है। लेकिन इस मंड के किसी कर्मचारी द्वारा रेलवे अधिकारियों का व्यक्तिगत काम करने का कोई मामला नोटिस में नहीं आया है।